IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-342(ND)/2017

IN THE MATTER OF:

M/s. Narvana Advances Nano Products
Developments International

.. PETITIONER

SECTION:

Under Section 10 of IBC Code, 2016

Order delivered on 13.9.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Abhishek Anand, Advocate

For the Respondents

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ORDER

Learned Counsel for the petitioner/Corporate Debtor is present. The Petitioner is directed to submit the details with respect to both Secured & Unsecured Creditors as well as other Creditors, if any, as on date of filing of the Petition, duly certified by the Company's Auditors within a period of 10 days.

The petitioner is also directed to make all the compliances as prescribed in IBC, 2016 and the attendant Rules, if any not complied with. For the said purpose, 7 days time is granted. The petitioner will also file an affidavit of service in relation to the notice which has been sent along with an advance copy of the application to the Financial Creditor as given at page 8 of the petition.

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The petitioner is directed to take one more notice to the Financial Creditor, namely, Edelweiss Asset Reconstruction Company Limited in relation to the next date of hearing of the petition at the registered office address as mentioned in the Memo of parties.

List on 05.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 13.9.2017